

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1694(KB)2018
IA(I.B.C)/175(KB)2024,
IA(IBC)(DIS.)/4(KB)2024,
IA(I.B.C)/209(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31ST JANUARY, 2024, 10:30 A.M

IN THE MATTER OF	SENDOZ COMMERCIALS PRIVATE LIMITED VS KOHINOOR PAPER AND NEWSPRINT PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Liquidator
Ms. Shreya Chowdhury, Adv.]
Mr. Priyadarshan Kumar, Adv.]
Ms. Rachna Jhunjhunwala, Liquidator]

Ms. Mamta Binani, Adv.] For the Applicant in IA(I.B.C)/209(KB)2024
Mr. Rohit Sharma, Adv.]
Ms. Madhuri Pandey, CS]

ORDER

1. Learned Counsel for the Liquidator present. Learned Counsel for the Applicant present.
2. **IA(IBC)(DIS.)/4(KB)2024:**
 - a. Learned Counsel appearing on behalf of the Liquidator be furnished written notes of arguments within a period of three days.
 - b. Heard the learned Counsel for the Liquidator. **Reserved for orders.**
3. **IA(I.B.C)/175(KB)2024:**
 - a. This application has been filed by the Liquidator to place on record the Final Report, which is placed at pages 15 to 53. This application is supported by an affidavit which is placed at pages 13 and 14. The Final Report is taken on record, and, accordingly this application is **allowed and disposed of.**

4. **IA(I.B.C)/209(KB)2024:**

- a. Let convenient note be provided by the learned Counsel for the Applicant within a period of three days.
- b. Heard the learned Counsel for the Applicant. **Reserved for orders.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)